

BILL NO.2 of 1996

**THE DELHI LOKAYUKTA AND UPALOKAYUKTA
(AMENDMENT) BILL, 1996**

THE DELHI LOKAYUKTA AND UPALOKAYUKTA (AMENDMENT) BILL, 1996

A

BILL

further to amend the Delhi Lokayukta and Upalokayukta Act, 1995.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-seventh Year of the Republic of India as follows:-

1. Short Title. - (1) This Act may be called the Delhi Lokayukta and Upalokayukta (Amendment) Act, 1996.
2. Amendment of section 11. - In the Delhi Lokayukta and Upalokayukta Act, 1995 (Delhi Act 1 of 1996) in section 11, for sub-section 3, the following shall be substituted, namely:-

" (3) The Lokayukta and Upalokayukta shall be deemed to be a Civil Court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973 (2 of 1974)."

I hereby certify that this Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on 25th March, 1996.


CHARTI LAL GOEL,
Speaker, Legislative Assembly of the
National Capital Territory of Delhi.

I reserve the Bill for consideration of the
President.



(P.K. Dave)
Lt. Governor, Delhi
28.06.96



I assent to this Bill



Shanker Doyal Sharma
PRESIDENT OF INDIA

Dated.....
12.7.96